

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 43 of 2013 &
I.A. No. 66 of 2013**

Dated : 21st February, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Davanagere Sugar Company LimitedAppellant(s)
Versus	
M/s. Bangalore Electricity Supply Company Ltd. & Anr.Respondent (s)

Counsel for the Appellant (s):	Mr. Basavaprabhu Patil, Sr. Adv. Mr. Prabhuling Navadgi Mr. Rajesh Mahale
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ORDER

Admit. Issue notice to the Respondents returnable on 15.03.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

We have heard the learned Senior Counsel in I.A. No. 66 of 2013. No coercive action to be taken till the next date of hearing.

Post the matter on **15.03.2013.**

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson